

**Legislative Assembly Secretariat  
National Capital Territory of Delhi  
Old Secretariat, Delhi 110 054**

No.F.19(06)/2017/LAS/Estt./

Dated:-

**NOTIFICATION**

F.19(06)/2017/LAS/Estt.:— In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, read with the Government of India, Ministry of Home Affairs Notification No.F.27/59-Home(i) dated the 13<sup>th</sup> July, 1959 and in supersession of notification No. F.11022/93-LA/11526 dated 19.02.1997, notified by the Delhi Legislative Assembly Secretariat, Government of National Capital Territory of Delhi regarding Recruitment Rules for the post of Translator (Urdu), the Lt. Governor of the National Capital Territory of Delhi is hereby pleased to make rules regulating the method of recruitment to the post of Translator(Urdu) in the Legislative Assembly Secretariat of the Government of National Capital Territory of Delhi, namely:-

1. **Short title and commencement:**— (i) These rules may be called the Translator (Urdu) Recruitment Rules, 2019.  
(ii) They shall come into force on the date of their publication in the Delhi Gazette.
2. **Number of posts, its classification and level in the pay matrix:**— The number of said post, its classification and level of the Pay Matrix attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.
3. **Method of recruitment, age limit, qualifications etc:**— The method of recruitment, age limit, qualifications and other matters relating to the said posts, shall be as specified in columns 5 to 13 of the said Schedule.
4. **Disqualifications:**— No person;  
(a) Who has entered into or contracted a marriage with a person having a spouse living: or  
(b) Who, having a spouse living, has entered into or contracted a marriage with any person;

shall be eligible for appointment to the said posts:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds of doing so, exempt any person from the operation of this rule.

5. **Power to relax:**— Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of persons.
6. **Saving:**— Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes, Ex-servicemen and other special categories of persons in accordance with orders issued by the Government from time to time in this regard.

**SCHEDULE**

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1.	Name of the post	:	TRANSLATOR (URDU)
2.	Number of post	:	One * (2019) *Subject to variation dependent on workload.
3.	Classification	:	General Central Service, Group-B, Non-Gazetted, Non-Ministerial.
4.	Scale/Level of Pay	:	Pay Level-6 (Rs.35400-112400).
5.	Whether Selection post or Non-selection post	:	Not applicable.
6.	Age limit for direct recruits	:	Not Exceeding 30 years.  (Relaxable in case of SCs/STs/OBCs/Ph. Category etc. and Government Servant as per instructions/orders issued by the Govt. of India from time to time).  <b>Note 1:-</b> The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh, Division of J&K States, Lahaul & Spiti District and Pangi Sub Division of Chamba District of Himachal Pradesh, Andaman & Nicobar Islands or Lakshadweep).
7.	Educational and other Qualifications for direct recruits	:	<b>Essential:</b> M.A. in Urdu from a recognised University with English or Hindi as an elective subject in B.A./ B.A. (Hons.)  OR i) B.A.(Hons.) in Urdu, from a recognized University with English or Hindi as an elective subject. ii) One year experience in translation from English/ Hindi to Urdu and vice-versa. <b>Desirable:</b> (i) Experience in translation of English/Hindi to Urdu and Vice-versa. (ii) Knowledge of Urdu Lexographical work. (iii) Knowledge of Lexographical work of any other Modern Indian Language (iv) Knowledge of Hindi.
8.	Whether age & Educational Qualifications Prescribed for direct recruits will apply in the case of promotees.	:	Not applicable
9.	Period of probation, if any	:	Two Years
10.	Method of Recruitment whether by direct recruitment or by promotion or by deputation/ transfer and percentage of vacancies to be filled by various methods	:	By Direct Recruitment failing which by deputation.

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11.	In case recruitment by promotion/deputation/transfer, grades from which promotion/deputation/ transfer to be made.	: <b>Deputation:</b> Officer of the Central/State Govt./Union Territories/PSUs; (a) Holding analogous posts on regular basis in the parent cadre/department; <b>OR</b> With 06 years regular service Level-5 (Rs.29200-92300) of the Pay Matrix; <b>And</b> (b) Possessing the educational Qualification and experience prescribed for direct recruits under column 7.  <b>Note:</b> The Departmental Officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly deputationist shall not be eligible for consideration for for appointment by promotion. The period of deputation including period of deputation in another Ex-Cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Govt. shall not exceed three years. The maximum age limit for appointment by deputation shall be not exceeding 56 years, as on the closing date of the receipt of applications.
12.	If a DPC exists, what is its composition	: Group-B Departmental confirmation Committee: 1. Secretary, DLAS : Chairman 2. Dy. Secy.(Art, Cultural & Language) : Member 3. Dy. Secretary(Admn.),LAS : Member
13.	Circumstances in which UPSC is to be consulted in making recruitment	: Not necessary

By order and in the name of the  
Lt. Governor of the National Capital Territory of Delhi;

( **MUKESH C. SHARMA** )  
**DEPUTY SECRETARY(ADMN.)/HOO**

No.F.19(06)/2017/MTS/LAS/Estt./

Dated:-

Copy forwarded for information and necessary action to the:-

1. The Principal Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi.
2. OSD to Chief Secretary, Govt. of NCT of Delhi.
3. The Secretary(AR), Administrative Reforms Department, Govt. of NCT of Delhi.
4. The Secretary (Finance), Finance Department, Govt. of NCT of Delhi.
5. The Secretary (L&J), Department of Law, justice & Legislative Affairs, GNCT of Delhi.
6. The Secretary(GAD), & (Co-ordination), Gen. Admn. Department, GNCT of Delhi in duplicate for publication in the Delhi Gazette, Part-IV(Extra Ordinary) with the request that the copies of the Gazette may please be supplied to this Secretariat and Services Department separately for official use.
7. The Dy. Secretary (Services), Services-IV Department, GNCT of Delhi, 7<sup>th</sup> Level, B-Wing, Delhi Secretariat, New Delhi with reference to his UO No.F.2(14)/RR/2013/S-IV/1921 dt: 02.07.2019.

( **MUKESH C. SHARMA** )  
**DEPUTY SECRETARY(ADMN.)/HOO**